



ORGANISED BY

**INTERNATIONAL HUMANITARIAN LAW AND CHILD
RIGHTS COMPETITION, 2019**

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ACADEMIC AND KNOWLEDGE PARTNER



INTERNATIONAL HUMANITARIAN LAW AND CHILD RIGHTS COMPETITION, 2019

The Convention on the Rights of the Child (CRC), the first international convention on child rights was signed in 1989 and has led to great progress in safeguarding human rights of the children. It has resulted in major *changes in laws to ensure better protection for children and has even altered the manner in which international organizations see their work for children. The convention has also resulted in better protection of children in situations of armed conflict. To mark the 30th year of CRC, NALSAR's Centre for Child and Youth Justice, in collaboration with UNICEF, is organising this competition to encourage students to deliberate on the intersection of International Humanitarian Law and Child Rights.*

About NALSAR

The National Academy of Legal Studies and Research (NALSAR) was established in 1998 by a Statute of the State of Andhra Pradesh, India. Since its inception, the University has been home to vital conversations on law and justice. NALSAR is committed to the creation of an ethical legal culture, which protects and promotes the rule of law. The University believes that the cause of building a rule of law society is a continuous enterprise, which is sustainable if it is undertaken with optimism and good cheer.

With students admitted from all over the country and faculty drawn from home and abroad, NALSAR is counted amongst the top law schools of the country. Accredited with an 'A+' grade of a 3.60 on a four point scale, we are proud of the position but do not see it as defining us. The University in all its years of existence has attempted varied strategies to create a vibrant scholastic environment. We continue in honest reflection on what works and what does not as we strive to realize our aims and objectives.

The Centre for Child and Youth Justice is conceived as a platform to work towards better protection of human rights of Children and Youth by engaging young minds, carrying out research projects and by focusing on effective dissemination of information on child rights.

FORMAT OF THE COMPETITION

Assessment Round - An Assessment Round will be conducted to test the team's knowledge and prior experience in child rights and International Humanitarian Law. Interested teams are required to answer 2 basic International Humanitarian Law and Child Rights



questions and send it to the organizers along with one motivation letter per team. Based on this, 15 teams, comprising of either 2 or 3 members each, will be selected for the oral rounds at NALSAR University of Law, Hyderabad.

Oral Rounds - The teams will be required to analyse a fictional conflict (main problem) given to them upon qualifying for the Oral Rounds. The teams are required to identify primary legal and other issues from the given fictional conflict. During the rounds, each team will be given time to firstly put forth their stance on the legal issues at play, and how the parties figure into them. This will involve putting forth arguments, outlining how other parties have violated the International Humanitarian law and Child Rights.

The style of speech will be semi-formal. The problem will have several contentions and the competition will be organized in such a manner that the participants will take up the role of any Government entity, any Non-State Armed Groups or anyone representing the International Community.

The Oral Rounds will be in the form of simulations and the simulation problems will be given 30 min prior to each round. The teams will be required to prepare their arguments based on their understanding of International Humanitarian Law, and Child Rights in the context of the main problem (released in advance). The simulation problems will be very brief and will be linked to the main problem of the competition.

TIME ALLOCATION - There will be 3 preliminary rounds (30 min each), 2 semi-final rounds (45 min each) and one final round (45 min).

Each round will comprise of 3 teams competing with one another by taking up various roles. Based on the cumulative score of 3 preliminary rounds, 9 teams will be eliminated and the top 6 teams will advance to the semi-finals. Based on the cumulative score of 2 semi-final rounds, the top 3 teams will advance to the final round. In case of tie, the score of assessment round will be considered.

The rounds will be determined by draw of lots. The role of each team will also be determined using the same method.

The competition will be in the form of a round-table discussion wherein each team gets two chances to speak (5 min each in preliminary round and 7.5 min each in semi-final and final round), to put forth their stance and second, to reply to others' stance.



The scoring criteria for the Assessment Round will be as follow:

1. Assessment Question No.1 (1000 words exclusive of footnotes) - 40 marks
 1. Knowledge of Law and Facts - 8 marks for each question
 2. Clarity, Brevity and Style - 8 marks for each question
 3. Use of Authorities and Citation - 4 marks for each question
 4. Analysis and Organisation - 16 marks for each question
 5. General Impression - 4 marks for each question

2. Assessment Question No.2 (1000 words exclusive of footnotes) - 40 marks
 1. Knowledge of Law and Facts - 8 marks for each question
 2. Clarity, Brevity and Style - 8 marks for each question
 3. Use of Authorities and Citation - 4 marks for each question
 4. Analysis and Organisation - 16 marks for each question
 5. General Impression - 4 marks for each question

3. One Motivation Letter per Team (500 words) - 20 marks

Total: 100 marks

The scoring criteria for each participant in the Oral Rounds is as follow:

1. Knowledge of Law and the main problem - 15 marks
2. Ability to make and reply to Comments - 25 marks
3. Interpretation of facts and Appreciation of Principles of Evidence - 20 marks
4. Team work and coordination – 10 marks
5. Legal Analysis and Persuasiveness - 20 marks
6. Style, Poise and Mannerisms - 10 marks

Total: 100 marks

DATES

1. Submission of Assessment Round Applications: March 8, 2019 11:59 PM



2. Declaration of Selected Teams and Waitlisted Teams for the Oral Rounds and Release of the Competition Problem: March 10, 2019
3. Final date of Registration for Oral Rounds: March 17, 2019
4. Oral Rounds: April 13 & 14, 2019

AWARDS

Winning Team Award: The winning team will receive a trophy, medals and a cash prize worth **Rs. 25,000/-**

First Runners up Team Award: The First Runners up team will receive a trophy, medals and a cash prize of **Rs. 15,000/-**

Second Runners Up Team Award: The Second Runners Up team will receive a trophy, medals and a cash prize of **Rs. 10,000/-**

Best Oralist in finals shall receive a trophy and a cash prize of **Rs. 7,500/-**

Best Oralist prelims shall receive a trophy and a cash prize of **Rs. 7,500/-**

Every Participant selected for the Oral Rounds shall receive an **Online Course** by **Enhelion Knowledge** worth at least **Rs. 2500/-**

REGISTRATION FEE

(a) There is no registration fee to participate in the Assessment Round.

(b) After the Assessment Round, the qualifying teams must register by paying a registration fee of Rs. 9000/-. This fee is inclusive of stationary, food and 2 nights stay (April 12 & 13). Participants wishing to stay beyond the abovementioned dates will have to register for the same and pay a nominal charge of Rs. 800/- per person per day.

For more details about the competition, please refer to the competition rules.

Details of Core Team:

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